



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI**MEETING No.** NC/6/MEET/May/202526/4**DATED:** 19/06/2025Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/May/202526/4 dated 19/06/2025 of Norms Committee - VI for the year 2025-26 was held on 19/06/2025 under the Chairmanship of LOKESH D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Ajay Kumar, Deputy Director	DGFT(HQ)
2	Sandip Kote, Director	Ministry of Food Processing Industries

3	Shaish Kumar, Technical Consultant	DGFT
4	D.N. Mathur, Technical Consultant	DGFT
5	Nand Lal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/May/202526/4
Case Status	Case Deferred
Party Name	CARGILL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00005491AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and based on the comments of the Technical Authority, i.e., MoFPI, decided to call the following information from the firm: 1. Detailed flowchart with correct calculations. 2. Losses at each stage and justification for losses. 3. Commercial value of the by-products generated. The case stands deferred.	

Case No.	2 / NC/6/MEET/May/202526/4
Case Status	Case Withdrawn
Party Name	CRI LTD
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00004545AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted the request from the firm, sent via email dated 13.06.2025, for withdrawal of the application. Therefore, the committee decided to withdraw the	

case from the agenda.

The case status will be reflected as Rejected, as there is no other option .

Case No.	3 / NC/6/MEET/May/202526/4
Case Status	Case Rejected
Party Name	EASTEA CHAI PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00001012AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that there is no difference between import item and export item. Therefore, the Committee decided to reject the case. RA may take suitable consequential action accordingly.	

Case No.	4 / NC/6/MEET/May/202526/4
Case Status	Case Rejected
Party Name	SUN BIO NATURALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00001020AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted the firm's request for removal of the Appendix 4J condition from the earlier decision taken in M. No. 15 dated 24.01.2025. After detailed	

deliberations, the committee decided to reject the case as it does not fall within the purview of the Norms Committee.

RA may take suitable consequential action accordingly.

Case No.	5 / NC/6/MEET/May/202526/4
Case Status	Case Rejected
Party Name	SUN BIO NATURALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00001027AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted the firm's request for removal of the Appendix 4J condition from the earlier decision taken in M. No. 15 dated 24.01.2025. After detailed deliberations, the committee decided to reject the case as it does not fall within the purview of the Norms Committee. RA may take suitable consequential action accordingly.	

Case No.	6 / NC/6/MEET/May/202526/4
Case Status	Case Approved
Party Name	ALLAND & SAYAJI LLP
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00001050AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2, allowing the following inputs;	

Export Serial No.	Export Item Name	Quantity	Import serial no	Import Item Name	Quantity
1.	Spray Dried Gum Acacia/ Instant Soluble Gum Acacia (Loss on drying NMT 10 %)	1 Kg	1.	Gum Arabic Hashab Cleaned	1.10 Kg

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
3. All Policy conditions, including VA, Appendix 4J conditions, etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	7 / NC/6/MEET/May/202526/4
Case Status	Case Deferred
Party Name	GADRE MARINE EXPORT PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00001084AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and based on the comments received from the Technical Authority, i.e., **CIFT Cochin**, decided to call the following information from the firm:

- Justification for claimed wastage of 16.5%.
- Revised Appendix 4E with indigenous inputs.

The case stands deferred.

Case No.	8 / NC/6/MEET/May/202526/4
Case Status	Case Deferred
Party Name	DIAMOND ROLLER FLOUR MILLS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00009312AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that PC-4 vide OM No. 01/94/180/016/AM25/PC4/122 dated 11.12.2024 decided to refer the case to Export Cell. The Committee resolved to request PC-4 division to expedite their comments. The case stands deferred.	

Case No.	9 / NC/6/MEET/May/202526/4
Case Status	Case Deferred
Party Name	CROWN IMPEX
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM REVIW00000403AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and heard the presentation given by the representative of the firm attending the PH. Based on the discussion held in the meeting, the Committee decided to seek the following information from the firm: 1. Full description of the Import item and its COA from the Foreign supplier. 2. Buyer's specification of the export item. The case stands deferred.	

Case No.	10 / NC/6/MEET/May/202526/4
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM REVIW00112311AM22
RA File Number	082404000342 AM15
Licence No and Date	0810134063/16/12/2014
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	11 / NC/6/MEET/May/202526/4
Case Status	Case Deferred
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM REVIW00006066AM25
RA File Number	322404000039 AM18
Licence No and Date	3210078355/02/01/2018
Norms Committee Decision: NC considered the case as per the agenda and heard the presentation given by the representatives of the firm attending the PH. Based on the discussion held in the meeting, the Committee decided to seek the following information from the firm: 1. COA of imported item from foreign supplier. 2. COA of export item indicating the content of flavouring essence. The case stands deferred.	

Case No.	12 / NC/6/MEET/May/202526/4
Case Status	Case Rejected
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM REVIW00001180AM26
RA File Number	039404000736 AM18
Licence No and Date	0310824770/29/10/2018
Norms Committee Decision: NC considered the case as per agenda and observed that 'Others' category is only a tariff classification and is not a substitute for item description which needs to be indicated in the shipping bills for identification of the export product. The Committee decided to maintain "Status Quo" of the decision taken in M.No. 6/19 dated 06.07.2018 in this case. RA may take subsequent consequential action accordingly.	

Case No.	13 / NC/6/MEET/May/202526/4
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM REVIW00001196AM26
RA File Number	039404000203 AM19
Licence No and Date	0310827803/19/03/2019
Norms Committee Decision: NC considered the case as per agenda and decided to amend the Import item description from "REFINED BLEACHED and DEODORIZED PALMOLEIN (RBD PALMOLEIN) (CONTAINING 23% TO 25% OF PALM FAT)" to "REFINED BLEACHED and DEODORIZED PALMOLEIN (RBD PALMOLEIN)". The rest of the decision taken in Meeting No. 18/85-ALC3/2018 dated 24.01.2019 remains unchanged RA may take subsequent consequential action accordingly.	

Case No.	14 / NC/6/MEET/May/202526/4
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM REVIW00001195AM26
RA File Number	039404000204 AM19
Licence No and Date	0310827810/19/03/2019
Norms Committee Decision: NC considered the case as per agenda and decided to amend the Import item description from "REFINED BLEACHED and DEODORIZED PALMOLEIN (RBD PALMOLEIN) (CONTAINING 23% TO 25% OF PALM FAT)" to "REFINED BLEACHED and DEODORIZED PALMOLEIN (RBD PALMOLEIN)". The rest of the decision taken in Meeting No. 18/85-ALC3/2018 dated 24.01.2019 remains unchanged. RA may take subsequent consequential action accordingly.	

Case No.	15 / NC/6/MEET/May/202526/4
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM REVIW00133006AM22
RA File Number	082404000096 AM20
Licence No and Date	0810145629/03/07/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	16 / NC/6/MEET/May/202526/4
Case Status	Case Rejected
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM REVIW00001191AM26
RA File Number	039404000805 AM20
Licence No and Date	0310836396/27/05/2020
Norms Committee Decision: NC considered the case as per the agenda and observed that 'Others' category is only a tariff classification and is not a substitute for item description, which needs to be indicated in the shipping bills for identification of the export product. The Committee decided to maintain "Status Quo" of the decision taken in M.No. 6/19 dated 06.07.2018 in this case. RA may take subsequent consequential action accordingly.	

Case No.	17 / NC/6/MEET/May/202526/4
Case Status	Case Rejected
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM REVIW00001194AM26
RA File Number	NA
Licence No and Date	0310836397/27/05/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the request of the firm was not as per the requirement, after the detailed deliberation on the matter the NC decided to reject the case. The Committee decided to maintain "Status Quo" of the decision taken in M.No. 6/19 dated 06.07.2018 in this case. RA may take subsequent consequential action accordingly.	

Case No.	18 / NC/6/MEET/May/202526/4
Case Status	Case Rejected
Party Name	DRYTECH PROCESSES (INDIA) P LTD

Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM REVIW00001203AM26
RA File Number	NA
Licence No and Date	0310836394/27/05/2020
Norms Committee Decision: NC considered the case as per the agenda and observed that 'Others' category is only a tariff classification and is not a substitute for item description, which needs to be indicated in the shipping bills for identification of the export product. The Committee decided to maintain the "Status Quo" of the decision taken in M.No. 6/19 dated 06.07.2018 in this case. RA may take subsequent consequential action accordingly.	

Case No.	19 / NC/6/MEET/May/202526/4
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM REVIW00001327AM24
RA File Number	03AA04045343 AM22
Licence No and Date	0311005249/09/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	20 / NC/6/MEET/May/202526/4
Case Status	Case Approved
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00002270AM23
RA File Number	03AX04002413 AM23

Licence No and Date		0311016616/26/07/2022			
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI , allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity (Kgs)	Import serial no	Import Item Name	Quantity (Kgs)
1.	Kala Khatta Syrup	1000.0	1.	Apple Juice Concentrate 70 Brix	528.101
2.	Armella Fruit Cordial	240000.0	2.	Apple Juice Concentrate 70 Brix	16635.2
3.	Happy Fruit Cordial	100000.0	3.	Apple Juice Concentrate 70 Brix	6931.3
			4.	ORANGE JUICE CONCENTRATE 65 BRIX	4950.98
4.	Malas Fruit Cordial	100000.0	5.	Apple Juice Concentrate 70 Brix	6931.3
			6.	PINEAPPLE JUICE CONCENTRATE 65 BRIX	4950.98
5.	Mix Fruit Jam	400000.0	7.	APPLE JUICE CONCENTRATE 65 BRIX	6601.6
6.	Husni Cordial	400000.0	8.	Apple Juice Concentrate 70 Brix	27725.49
			9.	PINEAPPLE JUICE CONCENTRATE 65 BRIX	12542.81
7.	Orange Syrup	5000.0	10.	ORANGE JUICE CONCENTRATE 65 BRIX	412.525
8.	Orange Jam	120000.0	11.	ORANGE JUICE	6931.37

				CONCENTRATE 65 BRIX	
9.	Mellogells Orange	10000.0	12.	ORANGE JUICE CONCENTRATE 65 BRIX	577.61
10.	Pineapple Jam	600000.0	13.	PINEAPPLE JUICE CONCENTRATE 65 BRIX	3300.65
11.	Strawberry Jam	600000.0	14.	ASEPTIC STRAWBERRY PUREE 18 BRIX	59411.76
			15.	ASEPTIC STRAWBERRY PUREE 8 BRIX	59411.76
12.	BLUEBERRY CRUSH	2000.0	16.	BLUEBERRY CONCENTRATE	495.09
13.	BLUEBERRY FILLING	2000.0	17.	BLUEBERRY CONCENTRATE	891.17

Note: The Firm is required to submit a copy of CE certified production consumption data at the time of closure.

RA concerned may take subsequent consequential action accordingly.

Case No.	21 / NC/6/MEET/May/202526/4
Case Status	Case Deferred
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00004810AM24
RA File Number	08AX04000825 AM24
Licence No and Date	0811008997/03/08/2023
Norms Committee Decision:	

NC considered the case as per the agenda and noted that vide email dated 19.03.2025, RA Ahmedabad had been requested to conduct a factory inspection of the firm.

However, their response is still awaited. The Committee decided to send a reminder to RA Ahmedabad.

The case stands deferred.

Case No.	22 / NC/6/MEET/May/202526/4
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00005089AM24
RA File Number	07AX04000757 AM24
Licence No and Date	0711008972/16/08/2023
Norms Committee Decision:	
NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited.	
The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred.	

Case No.	23 / NC/6/MEET/May/202526/4
Case Status	Case Deferred
Party Name	RAJDHANI CRAFTS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM REVIW00006823AM25
RA File Number	13AX04000156 AM24
Licence No and Date	1311002161/25/08/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech NL;	
1. Furniture and furniture component in knocked down condition, cannot be manufactured,	

therefore, to give manufacturing process indicating indigenous and imported items for both the export items.

2. To indicate net import content separately in the both export items in kg terms and the reason for asking OAK VENEER in Cubic Metre (1 MM thickness).

3. Size of Oak lumber to import and to give the calculation of the requirement of oak lumber to manufacture furniture and furniture components in knocked.

4. Drawing/design of the export items (with composition) and highlighting the import items in it.

The case stands deferred.

Case No.	24 / NC/6/MEET/May/202526/4
Case Status	Case Deferred
Party Name	B P SPICES
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00006318AM24
RA File Number	08AX04001361 AM24
Licence No and Date	0811009684/17/10/2023
Norms Committee Decision: NC considered the case as per the agenda and noted that vide email dated 19.03.2025, RA Ahmedabad had been requested to conduct a factory inspection of the firm. However, their response is still awaited. The Committee decided to send a reminder to RA Ahmedabad. The case stands deferred.	

Case No.	25 / NC/6/MEET/May/202526/4
Case Status	Case Deferred
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00006398AM24

RA File Number	34AX04000471 AM24
Licence No and Date	3411004262/20/10/2023
Norms Committee Decision: NC considered the case as per the agenda and noted that vide email dated 19.03.2025, RA Ahmedabad had been requested to conduct a factory inspection of the firm. However, their response is still awaited. The Committee decided to send a reminder to RA Ahmedabad. The case stands deferred.	

Case No.	26 / NC/6/MEET/May/202526/4				
Case Status	Case Approved				
Party Name	AVANTI OVERSEAS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025				
HQ File Number	HQRNORM REVIW00005254AM25				
RA File Number	05AX04002445 AM24				
Licence No and Date	0511022068/15/11/2023				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., Tech 1 , allowing the following inputs;					
Export Serial No.	Export Item Name	Quantity (Nos.)	Import serial no	Import Item Name	Quantity (Sq. Mtr.)
1.	PET BED ROUND PLUSH MEDIUM STYLE NO. 43352517	9430.0	1.	100% POLYESTER SHERPA DYED GSM: 200 WIDTH: 165CM(0)	8498.754
			2.	100% POLYESTER CANTIONIC OXFORD COATED	6191.903

				GSM: 140 WIDTH: 150CM(0)	
2.	PET BED ROUND PLUSH LARGE STYLE NO. 43352524	11663.0	3.	100% POLYESTER SHERPA DYED GSM: 200 WIDTH: 165CM(0)	12830.904
			4.	100% POLYESTER CANTIONIC OXFORD COATED GSM: 140 WIDTH: 150CM(0)	8244.108
3.	PLUSH PLAYMAT KOALA STYLE NO. 43360031	5636.0	5.	100% POLYESTER FUR GSM: 280-290, WIDTH: 165CM(0)	7241.257
			6.	100% POLYESTER VALBOA GSM: 190, WIDTH: 165CM(0)	888.558
4.	PLUSH CUDDLE TOY ELEPHANT STYLE NO. 43360017	8410.0	7.	100% POLYESTER SHORT PILE FUR GSM: 280, WIDTH: 165CM(0)	735.364
			8.	100% POLYESTER FUR GSM: 280-290, WIDTH: 165CM(0)	1320.654
5.	PLUSH CUDDLE TOY BUNNY STYLE NO.	8280.0	9.	100% POLYESTER SHORT PILE FUR GSM: 280, WIDTH:	930.854

	43359981			165CM(0)	
			10.	100% POLYESTER FUR GSM: 280-290, WIDTH: 165CM(0)	1492.321
6.	CLR BEDDING STYLE NO. 3124287	15000.0	11.	100% POLYESTER VALBOA GSM: 190, WIDTH: 165CM(0)	13721.4
			12.	100% POLYESTER TAFFETA GSM: 60, WIDTH: 150CM(0)	1897.088
			13.	100% POLYESTER SHERPA DYED GSM: 200 WIDTH: 165CM(0)	4885.65
7.	CLR BEDDING STYLE NO. 3330321	5000.0	14.	100% POLYESTER VALBOA GSM: 190, WIDTH: 165CM(0)	4682.081
			15.	100% POLYESTER TAFFETA GSM: 60, WIDTH: 150CM(0)	632.363
			16.	100% POLYESTER SHERPA DYED GSM: 200 WIDTH: 165CM(0)	1689.188

RA may take suitable consequential action accordingly.

Case No.	27 / NC/6/MEET/May/202526/4
Case Status	Case Deferred
Party Name	KALPATARU AGROCOM
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM REVIW00000219AM26
RA File Number	08AX04001699 AM24
Licence No and Date	0811010258/14/12/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm: 1. Purchase invoice for the sterilization equipment/machine installed in the premises of the firm. The case stands deferred	

Case No.	28 / NC/6/MEET/May/202526/4
Case Status	Case Deferred
Party Name	VKS HYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM REVIW00001307AM26
RA File Number	30AX04000596 AM24
Licence No and Date	3011005018/05/04/2024
Norms Committee Decision: NC considered the case as per the agenda and heard the representative of the firm appeared for PH through VC on 19.06.2025. Based on the discussions held during the meeting, the Committee decided to seek the following information from the firm: 1. Justification for the Wastage claimed. 2. Recipe cum Mass Balance sheet showing the Bills of material (both imported and indigenous) over processing. 3. Copy of Shipping Bills. 4. COA of export item indicating the content of cashew in the exported item.	

5. Image of packaging box showing ingredients in the exported item.

The case stands deferred.

Case No.	29 / NC/6/MEET/May/202526/4
Case Status	Case Rejected
Party Name	PROPOUND INTERNET PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00001225AM25
RA File Number	05AX04000641 AM25
Licence No and Date	0511025964/11/06/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 13.03.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	30 / NC/6/MEET/May/202526/4
Case Status	Case Rejected
Party Name	SYNERGY EARTH RESOURCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00001517AM25
RA File Number	03AX04001436 AM25
Licence No and Date	0311034859/24/06/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was called for PH. However, the firm has neither appeared for PH nor sent any information. Therefore, the Committee decided to reject the case.	

RA may take suitable consequential action accordingly.

Case No.	31 / NC/6/MEET/May/202526/4
Case Status	Case Approved
Party Name	CRI LTD
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00002131AM25
RA File Number	02AX04000247 AM25
Licence No and Date	0211006973/24/07/2024

Norms Committee Decision:

NC considered the case as per the agenda and based on the comments of the Technical Authority, i.e., Tech 1, decided to fix the following norms:

Export Serial No.	Export Item Name	Quantity	Import serial no	Import Item Name	Quantity
1.	Ball Pen Tips of Nickel Silver Wire of 2.25mm dia meter. (Nickel Silver Wire of 2.25 mm dia 2304.211 Kgs & T.C. Balls 10464130 Nos)	30000000.000 Nos	1.	Nickel Silver Wire of dia 2.25mm of relevant Grade(Nickel Silver Wire of dia 2.25mm of relevant Grade (NM436, NS43/6 & N48))	1.6154 Kg/Kg content in export product
			2.	Tungsten Carbide Ball	Nett + 1% Wastage

RA may take suitable consequential action accordingly.

Case No.	32 / NC/6/MEET/May/202526/4
Case Status	Case Rejected
Party Name	SHIRE HORSE
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00002672AM25

RA File Number	06AX04000223 AM25
Licence No and Date	0611002924/23/08/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 27.02.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee, therefore, decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	33 / NC/6/MEET/May/202526/4
Case Status	Case Rejected
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00002712AM25
RA File Number	05AX04001601 AM25
Licence No and Date	0511027381/27/08/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 12.03.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee, therefore, decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	34 / NC/6/MEET/May/202526/4
Case Status	Case Rejected
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00003442AM25

RA File Number	05AX04002059 AM25
Licence No and Date	0511028104/03/10/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 12.03.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee, therefore, decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	35 / NC/6/MEET/May/202526/4
Case Status	Case Rejected
Party Name	GANESH ENTERPRISE
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00004191AM25
RA File Number	24AX04000343 AM25
Licence No and Date	2411004034/18/11/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 12.03.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee, therefore, decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	36 / NC/6/MEET/May/202526/4
Case Status	Case Deferred
Party Name	NOVOSIS GREEN TECHNOLOGIES LLP
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00004782AM25

RA File Number	34AX04000795 AM25
Licence No and Date	3411005807/16/12/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred	

Case No.	37 / NC/6/MEET/May/202526/4
Case Status	Case Deferred
Party Name	ADINATH CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00006190AM25
RA File Number	08AX04001929 AM25
Licence No and Date	0811014089/13/02/2025
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm; "Proforma invoice of the sterilization equipment." The case stands deferred.	

Case No.	38 / NC/6/MEET/May/202526/4
Case Status	Case Deferred
Party Name	ADINATH CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00006191AM25
RA File Number	08AX04001927 AM25
Licence No and Date	0811014090/13/02/2025
Norms Committee Decision:	

NC considered the case as per agenda and decided to seek following information from the firm;

"Proforma invoice of the sterilization equipment."

The case stands deferred.

Case No.	39 / NC/6/MEET/May/202526/4
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00006232AM25
RA File Number	05AX04003904 AM25
Licence No and Date	0511030901/14/02/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	40 / NC/6/MEET/May/202526/4
Case Status	Case Deferred
Party Name	ALLMET INNOVATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00006357AM25
RA File Number	13AX04000370 AM25
Licence No and Date	1311003708/21/02/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are Engineering items.	

Therefore the Committee decided to transfer the case to NC-1 .

The case stands deferred.

Case No.	41 / NC/6/MEET/May/202526/4
Case Status	Case Approved
Party Name	PEACHTREE HOME ACCENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00006424AM25
RA File Number	13AX04000386 AM25
Licence No and Date	1311003716/25/02/2025

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., **Tech NL**, allowing the following inputs;

Export Serial No.	Export Item Name	Quantity	Import serial no	Import Item Name	Quantity
1.	Iron, Wooden And Marble Furniture Items(Iron, Wooden And Marble Furniture Items)	4958.0 Pieces	1.	USB Type C+Type A Socket With 4 Ft Flat Wire (UL Certification)(USB Type C+ Type A Socket With 4 Ft Flat Wire (UL Certification))	Net to net with accountability clause
2.	Iron, Wooden And Marble Furniture Items(Iron, Wooden And Marble Furniture Items)	4958.0 Pieces	2.	USB Type C+Type A Socket With 4 Ft Flat Wire (UL Certification)(USB Type C+ Type A Socket With 4 Ft Flat Wire (UL Certification))	Net to net with accountability clause

Note: The quality and type of USB Type C and Type A sockets, along with the 4 ft flat wire, should match in import and export.

RA may take suitable consequential action accordingly

--

Case No.	42 / NC/6/MEET/May/202526/4
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00006604AM25
RA File Number	05AX04004169 AM25
Licence No and Date	0511031253/07/03/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in HQ File Number: HQRNORMAPPLY00006604AM25 to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather. The case stands deferred.	

Case No.	43 / NC/6/MEET/May/202526/4
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00006600AM25
RA File Number	03AX04006185 AM25
Licence No and Date	0311041934/07/03/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in HQ File Number: HQRNORMAPPLY00006604AM25 to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather. The case stands deferred.	

Case No.	44 / NC/6/MEET/May/202526/4
Case Status	Case Rejected
Party Name	KASIOUS IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00006596AM25
RA File Number	10AX04000298 AM25
Licence No and Date	1011002978/07/03/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the import item is ineligible for Advance Authorisation on a self-declaration basis. The Committee, therefore, decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	45 / NC/6/MEET/May/202526/4
Case Status	Case Deferred
Party Name	ALLANA CONSUMER PRODUCTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00000030AM26
RA File Number	03AX04003285 AM25
Licence No and Date	0311042754/02/04/2025
Norms Committee Decision: NC considered the case as per the agenda and based on the comments of the Technical Authority, i.e., MoFPI, decided to call the following information from the firm: 1. The estimates/calculations for the losses claimed by the entity, along with detailed justification with supporting documents for the same. 2. Details of the by-products generated along with the valuation. 3. Any other details to support the request by the applicant.	

The case stands deferred.

Case No.	46 / NC/6/MEET/May/202526/4
Case Status	Case Deferred
Party Name	ALLANA CONSUMER PRODUCTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00000058AM26
RA File Number	03AX04005974 AM25
Licence No and Date	0311042777/02/04/2025
Norms Committee Decision: NC considered the case as per the agenda and based on the comments of the Technical Authority, i.e., MoFPI decided to call the following information from the firm: 1. The estimates/calculations for the losses claimed by the entity, along with detailed justification with supporting documents for the same. 2. Details of the by-products generated along with the valuation. 3. Any other details to support the request by the applicant. The case stands deferred.	

Case No.	47 / NC/6/MEET/May/202526/4
Case Status	Case Deferred
Party Name	OHSUNG INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00000195AM26
RA File Number	31AX04000482 AM25
Licence No and Date	3111004651/11/04/2025
Norms Committee Decision: NC considered the case as per agenda and decided to call for information on the basis of the comments received from Technical Authority, i.e., Tech 1, Information required:	

1. End use of the export items.

2. Manufacturing process in details.

The case stands deferred.

Case No.	48 / NC/6/MEET/May/202526/4
Case Status	Case Approved
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00000294AM26
RA File Number	05AX04004328 AM25
Licence No and Date	0511031961/17/04/2025

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., **Tech 1**, allowing the following input:

Export Serial No.	Export Item Name	Quantity (Nos.)	Import serial no	Import Item Name	Quantity (Sq. Mtr)
1.	SOFT TOY-MUSHROOM PLUSH LRG STYLE NO. AVT-3921	1600.0	1.	100%POLYESTER SPANDEX VELBOA 9224C GSM:275 WIDTH:165CM	641.784
			2.	100%POLYESTER SPANDEX VELBOA 2034C GSM:275 WIDTH:165CM	1094.808
			3.	100%POLYESTER SPANDEX VELBOA WHITE GSM:275 WIDTH:165CM	116.16
2.	SOFT TOY-MUSHROOM PLUSH	1600.0	4.	100% POLYESTER SPANDEX VELBOA 2316C GSM:275	1094.808

	LRG STYLE NO. AVT-3922			WIDTH:165CM	
			5.	100% POLYESTER SPANDEX VELBOA WHITE GSM:275 WIDTH:165CM	255.552
			6.	100%POLYESTER SPANDEX VELBOA 9224C GSM:275 WIDTH:165CM	641.784
3.	SOFT TOY-LONG CUSHY PLUSH ASST STYLE NO. AVT-3961	400.0	7.	100%POLYESTER SPANDEX VELBOA 2267C GSM:275 WIDTH:165CM	79.86
			8.	100% POLYESTER SPANDEX VELBOA 331C GSM:275 165CM	89.298
4.	SOFT TOY-LONG CUSHY PLUSH ASST STYLE NO. AVT-3959	1000.0	9.	100% POLYESTER SPANDEX VELBOA 543C GSM:275 WIDTH:165CM	146.834
			10.	100%POLYESTER SPANDEX VELBOA 699C GSM:275 WIDTH:165CM	117.975
			11.	100%POLYESTER LONG PILE FUR HB-5 GSM:300 WIDTH:165CM	76.23
5.	SOFT TOY-LONG CUSHY PLUSH ASST STYLE NO. AVT-4058	337.0	12.	100% POLYESTER SPANDEX VELBOA 2015C GSM:275 WIDTH:165CM	22.02
			13.	100%POLYESTER SPANDEX VELBOA 9225C GSM:275 WIDTH:165CM	134.564
			14.	100%POLYESTER SPANDEX	21.958

				VELBOA GREY GSM:275 WIDTH:165CM	
6.	SS25 L&M Outdoor Pet Lounger STYLE NO. AV-203174-B	1506.0	15.	100%POLYESTER OXFORD PRINTED WR COATED (BLUE GEOMETRIC PRINT) GSM:280 WIDTH:165CM	2733.39
7.	SOFT TOY-L GREEN TEDDY PLSH STYLE NO. AVT-4828-B	94782.0	16.	100% POLYESTER RICE WOOL MINK GREEN FUR WIDTH:165CM GSM: 370	58489.972
			17.	100% POLYESTER SATIN GREEN WIDTH:150CM GSM:80	22520.203
8.	SOFT TOY-L RED TEDDY PLSH STYLE NO. AVT- 4828-C	94782.0	18.	100% POLYESTER RICE WOOL MINK RED FUR WIDTH:165CM GSM:370	58489.972
			19.	100% POLYESTER SATIN RED WIDTH:150CM GSM:80	22520.203
9.	SOFT TOY-L WHITE MONSTER PLSH STYLE NO. AVT- 4686	5172.0	20.	100% POLYESTER LONG PILE FUR WHITE HB-5 WIDTH:165 CM GSM:300	2159.051
10.	SOFT TOY-L BROWN MOOSE STYLE NO. AVT- 4807	9612.0	21.	100% POLYESTER BROWN CURRLY FUR WIDTH:165 CM GSM:280	5059.276
			22.	100% POLYESTER RED FUR 18- 1763 TCX WIDTH:165 CM GSM: 240-260	383.807
			23.	100% POLYESTER WHITE FUR WIDTH:165 CM GSM:240-260	174.458

11.	SOFT TOY-L CHMS PENGUIN STYLE NO. AVT-4781	9612.0	24.	100% POLYESTER BLACK FUR WIDTH:165 CM GSM:260-280	3262.361
			25.	100% POLYESTER WHITE FUR WIDTH:165 CM GSM:240-260	1709.686
			26.	100% POLYESTER RED FUR 18-1763 TCX WIDTH:165 CM GSM: 240-260	610.602
12.	SOFT TOY-L RED WHITE MONSTER STYLE NO. AVT-4704	10044.0	27.	100% POLYESTER LONG PILE FUR 18-1764 TCX RED WIDTH:165 CM GSM:300	2679.789
			28.	100% POLYESTER LONG PILE FUR WHITE HB-5 WIDTH:165 CM GSM:300	1822.986

Case No.	49 / NC/6/MEET/May/202526/4
Case Status	Case Approved
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00000339AM26
RA File Number	05AX04000172 AM26
Licence No and Date	0511031987/21/04/2025

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., **Tech 1**, allowing the following input:

Export Serial No.	Export Item Name	Quantity (Nos.)	Import serial no	Import Item Name	Quantity (Sq. Mtr)
1.	SOFT TOY-MUSHROOM PLUSH LRG STYLE NO. AVT-	3000.0	1.	100% POLYESTER SPANDEX VELBOA GSM: 275 WIDTH:165CM 9224C	1115.829

	3921		2.	100%POLYESTER SPANDEX VELBOA GSM: 275 WIDTH: 165CM 2034C	1903.473
			3.	100%POLYESTER SPANDEX VELBOA GSM:275 WIDTH:165CM WHITE	201.96
2.	SOFT TOY- MUSHROOM PLUSH LRG STYLE NO. AVT-3922	3000.0	4.	100%POLYESTER SPANDEX VELBOA GSM:275 WIDTH:165CM 2316C	1903.473
			5.	100%POLYESTER SPANDEX VELBOA GSM:275 WIDTH:165CM WHITE	444.312
			6.	100%POLYESTER SPANDEX VELBOA GSM:275 WIDTH:165CM 9224C	1115.829
3.	PET ITEM- EYAY- NVLTY CAT PYMD CONVT POD STYLE NO. AV-203011	4000.0	7.	100%POLYESTER TAFFETA GSM:60 WIDTH:150CM TAUPE	504.0
			8.	100%POLYESTER VALBOA GSM:190 WIDTH:165CM TAUPE	13832.28
4.	PET ITEM- EYAY- NVLTY PYMD CONVT POD GREY STYLE NO. AV-203012	4000.0	9.	100%POLYESTER TAFFETA GSM:60 WIDTH:150CM GREY	504.0
			10.	100%POLYESTER VALBOA GSM:190 WIDTH:165CM DARK GREY	3121.8
			11.	100%POLYESTER VALBOA GSM:190 WIDTH:165CM GREY	2600.4
5.	SOFT TOY- HLDY- DIECUT PILLOW 3 Ginger Man STYLE NO. AVT-5251	7100.0	12.	Polyester Curly fur GSM:280 WIDTH:65"- Brown	3739.428
6.	SOFT TOY- HLDY-	7040.0	13.	Polyester Long Pile Fur	4183.502

	DIECUT PILLOW 3 Ginger Man STYLE NO. AVT-5251			WIDTH:65" GSM:280 White	
7.	SOFT TOY- HLDY- DIECUT PILLOW 5 YETI STYLE NO. AVT- 5247	1320.0	14.	Polyester velboa embossed mint green WIDTH:65" GSM:200	198.96
			15.	Polyester-Corduroy-Grey WIDTH:60" GSM:280	21.067
8.	SOFT TOY-EcoZippy Dinoz -Petrodactyl STYLE NO. AVT-4067	1320.0	16.	Polyester velboa embossed purple WIDTH:65" GSM:200	219.542
			17.	Polyester-Corduroy-Grey WIDTH:60" GSM:280	21.067
9.	SOFT TOY-EcoZippy Dinoz- Triceratrops STYLE NO. AVT-4068	1320.0	18.	Polyester velboa embossed orange WIDTH:65" GSM:200	228.69
			19.	Polyester-Corduroy 5 wales- Brown WIDTH:60"- GSM:280	42.134
			20.	Polyester-Corduroy-Grey WIDTH:60"- GSM:280	33.708
10.	SOFT TOY-EcoZippy Dinoz - Stegosaurus STYLE NO. AVT-4069	1320.0	21.	Polyester velboa embossed turquoise WIDTH:65" GSM:200	173.804
			22.	Polyester-Corduroy 5 wales- Brown WIDTH:60"- GSM:280	27.387
			23.	Polyester-Corduroy-Grey WIDTH:60"- GSM:280	21.067
11.	Rount pet bed check print 30"	25000.0	24.	"100%POLYESTER SHERPA DYED GSM:200GSM WIDTH:165CM OFF WHITE 11- 0103TCX"	14305.5

RA may take subsequent consequential action accordingly.

Case No.	50 / NC/6/MEET/May/202526/4
Case Status	Case Deferred
Party Name	ELLITE CHEMICAL
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00000383AM26
RA File Number	52AX04000435 AM25
Licence No and Date	5211012991/22/04/2025
Norms Committee Decision: NC considered the case as per agenda and decided to call some information on the basis of the comments received from Technical Authority, i.e., Tech 2, allowing the following inputs; 1. COA of import item from foreign supplier. 2. COA of export item. 3. Complete process details with wastage claimed in each step. 4. Material balance for entire process. 5.Quantity and value of recoverable by products.	

Case No.	51 / NC/6/MEET/May/202526/4
Case Status	Case Approved
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 4 and 19/06/2025
HQ File Number	HQRNORM APPLY 00000965AM26
RA File Number	03AX04000624 AM26

Licence No and Date		0311044050/21/05/2025			
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;					
Export Serial No.	Export Item Name	Quantity	Import serial no	Import Item Name	Quantity (Mg)
1.	SWP Urisan Urinary Tract((Gelatin Coated Tablet with Net Wt 1570 Mg containing D-Mannose 500mg, Cranberry Extract 300mg, Gelatin 170.263 Mg))	1NO.	1.	D-Mannose	510.00
			2.	Cranberry Extract(20% PAC)	306.00
			3.	Gelatin	Net to Net
2.	Urocran Plus((Gelatin Coated Tablet with Net Wt 1570 Mg containing D-Mannose 500mg, Cranberry Extract 300mg, Gelatin 170.263 Mg)	1NO	4.	D-Mannose	510.00
			5.	Cranberry Extrac(20% PAC)	306.00
			6.	Gelatin	Net to Net
3.	Berryman((Gelatin Coated Tablet with Net Wt 1570 Mg containing D-Mannose 500mg, Cranberry Extract 300mg, Gelatin 170.263 Mg))	1NO	7.	D-Mannose	510.00
			8.	Cranberry Extract(20% PAC)	306.00
			9.	Gelatin	Net to Net

RA may take suitable consequential action accordingly.